

Annexure-1

Name of the corporate debtor: Suryachakra Power Corporation Limited; Date of commencement of liquidation: 01-09-2022 (Intimation to Liquidator on 07-09-2022); List of stakeholders as on: 31-10-2022

List of secured financial creditors

(Amount in ₹)

Sl. No.	Name of creditor	Identification No.	Details of claim received		Details of claim admitted							Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether security interest relinquished? (Yes/No)	Details of Security Interest	Amount covered by guarantee	% share in total amount of claims admitted					
1	State Bank of India	AAACS 8577K	10-10-2022	63,82,33,888.38	63,82,33,888.38	Secured	63,82,33,888.38	Yes	Note A below	Nil	100	Nil	Nil	Nil	Nil	--
2	SREI Equipment Finance	U70101WB2006PLC109898	30-09-2022	21,91,24,032.00	21,84,07,932.94	Secured	21,84,07,932.94	Yes	Note B below	Nil	99.67	Nil	Nil	7,16,099	Nil	--
TOTAL				85,73,57,920.38	85,66,41,821.32	Secured	85,66,41,821.32	--	--	Nil	99.92	Nil	Nil	7,16,099	Nil	--

ANNEXURE I	
SL.NO.	STATE BANK OF INDIA
A	PRIMARY SECURITY:
	<u>Security Charge in terms of Term Loan:-</u>
1	First pari-passu charge on the entire fixed assets of the company both present & future including assignment of PPA, ECP Contract and O&M Contract, Insurance Policies with other term lender SREI Equipment Finance Limited including registered mortgage of leasehold rights of land measuring 4.12 Ha. bearing Survey Nos. 462, 467, 636, 635/2, 625/1, 634/1, 635/3, 635/4 and 634/1 situated at Bambooflat, Ferrargunj Tehsil, Andaman, A&N Islands over which the plant is situated. Share of State Bank of India: 92%
	<u>Security Charge in terms of Working Capital Facilities:-</u>
2	Exclusive 1st Charge on the entire Current Assets of the Company, both present & future
B	COLLATERAL SECURITY:
1	Second Charge on all fixed assets of the company for the working capital facilities
2	Pledge of 84,37,388 shares of Suryachakra Power Corporation Limited (Face Value of Rs. 10.00)
3	Charge on Vacant Urban residential plot no. 74 admeasuring 350 sq. yards, survey no. 300P, 302, 309P in the name of Shri M. Sesavatharam, and situated in Krishnaja hills village: Bachupally, Mandal: Quthubullapur, District: Ranga Reddy, Andhra Pradesh
4	Charge on Open vacant plots of Land in the name of Shri M. Naveen Babu admeasuring as follows: a. 1.47 acres, R.S. No. 368 b. 0.97 acres, R.S. No. 09 c. 0.38 acres, R.S. No.11 All three at village: Thorreddu, Rajahmundry Rural Mandal District: East Godavari, Andhra Pradesh.
5	Charge on Open vacant plot of land in the name of Sri. M. Naveen Babu admeasuring 3.02.acres, RS No. 246/1, Village: Madhurapudi, Korukondala Mandal, District: East Godavari, Andhra Pradesh
6	Charge on All that vacant residential plots of land in the name of Sri. M. Naveen Babu, in the south direction covered by door no. 6-95, 6-95/1, 6-97, 6-97/1,6-97/3 & 6-96 admeasuring 2082.88 square yards situated in R.S. 124/4, at village Torreddu under Torreddu gram panchayat, in the jurisdiction of the Sub-Registrar, Pidingoyi, District: East Godavari, Andhra Pradesh

7	Charge on All that vacant residential plots of land in the name of Sri. M. Naveen Babu, in the north direction covered by door no 6-95, 6-95/1, 6-97, 6-97/1, 6-97/3 and 6-96 admeasuring 2082.66 square yards situated in R.S. 124/4, at village Torredu under Torredu gram panchayat, in the jurisdiction of the sub-registrar, Piddingoyi, District: East Godavari, Andhra Pradesh.
	GUARANTEE:
1	Corporate guarantee of Mauktika Energy Private Limited and Manepalli Investments Private Limited to the extent of shares pledged.
2	Personal Guarantee of Dr. S.M Manepalli, Managing Director, PG of Shri M. Seshavatharam and Shri M. Naveen Babu to the extent of value of property mortgaged and pledge of shares if any and P.G of Smt T. Sreelatha to the extent of shares pledged. and
ANNEXURE II	
SL. NO.	SREI EQUIPMENT FINANCE LIMITED
	SECURITY DETAILS:
1	First charge on all the movable and immovable assets, present and future value of the borrower in favour of the lender on pari-passu basis with SBI
2	Assigment in favour of the lender, of all rights, titles and interests of the borrowers in, to and under all assets of the projectsand all transaction documents, insurance policies, authorisations, to which the borrower is a party and all such other contracts pertaining to the project on pari-passu basis with SBI.
3	First charge in favour of lender on all the accounts of the borrower including but not limited to the trust and retention account and the debt sevice letter of credit/ reserve account on pari-passu basis with SBI.
4	Pledge of Equity Share held by the promoters of the borrower of upto minimum 51% to the lender on pari-passu basis with SBI.